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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE

4th July.
14 JULY, 1986.

NOTIFICATION
(INCOME-TAX)

No. 6839 (F.No.176/5/86-IT(AI): In exercise of the powers conferred by clause (b), sub-section (2) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sree Lakshmi Narasimha Navaneetha Krishna Temple" at Nanganallur, Madras to be a place of public worship of renown throughout the State of Tamil Nadu.

(K.K. TRIPATHI)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to :-

1. The Commissioner of Income-tax, Tamil Nadu-V, Madras w.r.to his letter No. 2039/10/85/TN-V dated 23.12.1985.
2. All other Commissioners of Income-tax.
3. All Chambers of Commerce in Tamil Nadu, Madras.
4. Comptroller & Auditor General of India, New Delhi.
5. The President, Shree Krishna Daktha Gana Sabha, 5 & 6, M.M.T.C. Colony, Nanganallur, Madras-61.

(K.K. TRIPATHI)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA